

लघुवाद न्यायालय,  
लो. टी. मार्ग, धोबी तलाव, मुंबई - ४०० ००२  
दूरध्वनी क्रमांक :- २२०८८७०० / २२०८८७४९

-: जाहीर निविदा :-

फॅक्रिंग मशिन खरेदीसाठी मोहोरबंद दरपत्रके मागविण्यात येत आहेत. सदर दरपत्रके परिशिष्ट 'अ' प्रमाणे सादर करण्यात यावी. दरपत्रकधारकाने आपले दरपत्रक दिलेल्या अटी व शर्तीनुसार फॅक्रिंग मशिनची सर्व वैशिष्ट्ये लिहून मोहोरबंद लखोट्यात भरून "मा. प्रबंधक, लघुवाद न्यायालय, लोकमान्य टिळक मार्ग, धोबी तलाव, मुंबई - ४०० ००२" यांच्याकडे दिनांक ७ फेब्रुवारी, २०१८ रोजी दुपारी २.०० किंवा तत्पूर्वी पोहोचतील अशा पध्दतीने पाठवाव्यात. विहित दिनांक व वेळेनंतर आलेले दरपत्रक स्वीकारले जाणार नाहीत.

लिफाफ्याच्या वरील बाजूस "फॅक्रिंग मशिन खरेदीसाठीचे दरपत्रक" असे स्पष्ट लिहावे. सदर मोहोरबंद दरपत्रके दिनांक ८ फेब्रुवारी, २०१८ रोजी दुपारी २.३० वाजता सर्व दरपत्रकधारकांसमोर किंवा त्यांनी अधिकृत केलेल्या व्यक्तींसमोर व नमूद केलेल्या ठिकाणी उघडण्यात येतील.

सदर फॅक्रिंग मशिन खरेदीसंदर्भातील अंतिम निर्णय व अधिकार मा. मुख्य न्यायाधीश, लघुवाद न्यायालय यांना असतील.

लघुवाद न्यायालय, मुंबई

}

सही/-

}

}

( श्री. नरेश व्ही. शहा )

दिनांक : २३ जानेवारी, २०१८

}

अप्पर प्रबंधक

**COURT OF SMALL CAUSES**  
**L. T. MARG, DHOBI TALAO, MUMBAI – 400 002**  
**Telephone No. :- 22088700 / 22088749**

**-: TENDER NOTICE :-**

Sealed Quotation are invited for Purchase of Franking Machine in this Court. The quotation should be in sealed envelop according to given terms and conditions and submitted in form of Annexure 'A' with all specification of Fraking Machine addressed to the “Registrar, Court of Small Causes, Mumbai – 400 002”.

On top of the envelop “Quotation for Purchase of Franking Machine” be mentioned and should reach in this Office on or before 7<sup>th</sup> February, 2018 before 2.00 p.m. Quotations received after due date and time, will not be accepted. The same will be opened on 8<sup>th</sup> February, 2018 at 2.30 p.m. in presence of Quotation Holders or their duly authorised representatives who are present on the site.

All the rights and decision in this regard are reserved with the Hon'ble Chief Judge of this Court.

Court of Small Causes, Mumbai	}	Sd/-
	}	
	}	( Naresh V. Shah )
Date :- 23 <sup>rd</sup> January, 2018	}	Additional Registrar

## ANNEXTURE 'A'

<b>Sr. No.</b>	<b>Particulars</b>	<b>Information</b>
1.	Quotation No.	<b>6 / 2018</b>
2.	Name of Dealer / Firm / Company	
3.	Full Address of Dealer / Firm / Company	
4.	Contact Nos. of Dealer / Firm / Company	
5.	E-Mail, Fax No. of Dealer / Firm / Company	
6.	Quoted Amount	

(Name & Signature & Seal of Dealer / Firm / Company)

## TERMS AND CONDITIONS

1.	The Quotation must consist amount of New Franking Machine and it should be having buy-back option and price of such buy-back of Old Franking Machine Model IJ-40 Year - 2012.
2.	The name of the approved Quotation holder will be informed to the Government, which in turn approve the purchase and thereafter purchase order will be placed.
3.	Payment will be made after producing original bill of Franking Machine and sanctioning of the bill by Pay & Account Office.
4.	Get issued postal license of Franking Machine is the responsibility of Dealer / Firm / Company / Service Provider.
5.	Warranty / Guarantee period of Franking Machine should be mentioned.
6.	Quotation must consist of all specification of Franking Machine.
7.	The Quotation Holder should not be under a declaration of ineligibility for corrupt and fraudulent practices.
8.	All decision in this respect will be taken by the committee appointed for the purpose and those decision will be final.

Court of Small Causes }  
} }  
} }  
Mumbai : 23<sup>rd</sup> January, 2018 }

Sd/-  
  
(Naresh V. Shah)  
Additional Registrar